

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI  
T.C.P No. 44/397-398/CLB/MB/2010

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

Company Application No.15, 147, 132 OF 2015 & 83 OF 2016

IN

TCP No.44/397-398/CLB/MB/2010

In the matter of Section 397- 398 of the Companies Act, 1956

AND

In the matter of Ramchandar's Coaching Institute Pvt. Ltd.

CORAM:

SHRI M.K. SHRAWAT  
MEMBER (JUDICIAL)

Rajeev Ramchandar Nanda,  
Adult, Indian Inhabitant,  
R/o 101, Piri Majestic, Plot No.148/149  
Sindhi Society, Chembur,  
Mumbai – 400 071

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Petitioner

Versus

1. Ramchandar's Coaching Institute Pvt. Ltd.,  
Registered Office at 6/7, Vasant Breezy Chambers,  
King's Circle,  
Mumbai – 400 019
2. Ramchandar Gianchand Nanda,  
Adult, Indian Inhabitant,  
Residing at 5, Second Floor,  
Plot No. 46, Sindhi Society, Chembur,  
Mumbai – 400 071
3. Rakesh Ramchandar Nanda,  
Adult, Indian Inhabitant,  
Residing at 9, "C" Wing, 3<sup>rd</sup> Floor,  
Gurukripa Terrace CHS Ltd.,  
R.C. Marg, Opp. Chembur Police Station,  
Chembur,  
Mumbai – 400 071.
4. Sarita Ramchandar Nanda,  
Adult, Indian Inhabitant,  
Residing at 5, Second Floor, Plot No.46,  
Sindhi Society, Chembur,  
Mumbai – 400 071

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Respondents

WV

(Contd....2.)

PRESENT ON BEHALF OF THE PARTIES

Mr. Rajeev Nanda	.....	Original Petitioner
Ms. Simi Nanda	.....	Respondent Company

Order pronounced on 06<sup>th</sup> June, 2017

C.A. Nos.15/2015, 147/2015, 132/2015 & 83/2016

IN

T.C.P No. 44/397-398/CLB/MB/2010

1. The Petitioner is present in person. He has placed on record copy of the "Consent Terms" dated 27.04.2017 and seeking permission to withdraw the Petition. Learned Representative of the Respondent is also present and acknowledged the settlement.
2. It is always welcomed that the litigants have mutually agreed to settle the dispute out of the Court; specially when litigants are the family members. This Court therefore place on record a word of appreciation to the Petitioner as well as the Respondent for arriving at this wise solution. Also appreciate the efforts taken by the respective Legal Representatives to facilitate this settlement.
3. Since the disputes now stood settled in terms of the settlement deed dated 27.04.2017, therefore, the Petition does not survive hence deserves to be withdrawn.
4. Petition is hereby allowed to be withdrawn; consequently consigned to records.

**Date : 06.06.2017**

Sd/-  
**M.K. SHRAWAT**  
Member (Judicial)